

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

R.A. No.399 of 2001 and MA 2813/2001 In  
Original Application No. 2085 of 1999

New Delhi, this the 18<sup>th</sup> day of January, 2005 25

HON'BLE MR.KULDIP SINGH, MEMBER(JUDL)

Shri Amar Nath Choudhary & Others ...Applicants in  
the OA/  
Respondents in the RA

Versus

Union of India and Others Respondents in the OA/  
Petitioners in the RA

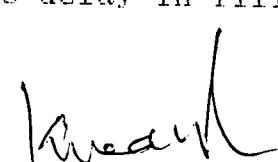
ORDER BY CIRCULATION

By Hon'ble Mr.Kuldip Singh, Member(Judl)

The present RA No.399 of 2001 has been filed by the respondents for review of the order passed in OA 2085 of 1999 on 03.10.2001. They have also filed an MA for condonation of delay in filing the RA.

2. By means of this RA, the respondents wants to re-argue the whole case which is not permissible. All the points taken by them were considered by the Tribunal when the counsel for the respondents was heard. No fresh error has been pointed out which may call for review of the order and moreso the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22(3)(f)(i) of the Administrative Tribunal's Act.

3. In view of the above, nothing survives in the RA, which is accordingly dismissed. Accordingly, MA 2813/2001 filed for condoning the delay in filing the RA is rejected.

  
(KULDIP SINGH )  
MEMBER(JUDL)

Rakesh